

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-07-2024 AT 10:30 AM**

**Company Petition IB/248/2021
AND
IA (IBC) 1298/2024 in Company Petition IB/248/2021
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Central Bank of India

...Financial Creditor

AND

Aarti Agarwal & Rajvir Industries Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1298/2024

Learned Counsel Mr P Rama Krishna, for applicant present physically.

Learned Counsel Mr Kruthi Kalaga, for respondent present physically.

Proof of service filed. As per the same the Personal Guarantor served on 04.07.2024. Personal Guarantor called absent. However, learned counsel Ms Kruthi Kalaga, present physically and stated that he had earlier appeared for the same Personal Guarantor in CP No 33/2023 and therefore she has been instructed by this Personal Guarantor to appear in this matter. Let learned counsel file Vakalat for the Personal Guarantor within one week. Learned counsel for the applicant served the copies of the application on the on the other side in the open court.

For counter if any within two weeks, rejoinder if any within a week thereafter.
Matter adjourned to 23.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)